



THE KERALA HIGH COURT ADVOCATES' ASSOCIATION

Reg. No. ER 931/2004

High Court Building, Kochi - 682 031. Ph : 2393244, Fax : 0484 - 2394435, Email : k.hcaa@yahoo.com

The Urgent General Body Meeting of the Kerala High Court Advocates' Association held today(14.08.2026) unanimously resolved as follows:

1. Lawyers Protection Legislation:

The General Body expressed its serious concern over the increasing incidents of attacks and intimidation against advocates and their family members in connection with the lawful discharge of their professional duties. The General Body unanimously resolved to take all necessary steps for the immediate enactment and implementation of an effective Lawyers Protection Act in the State of Kerala.

2. State-Level Meeting of Bar Associations:

It was unanimously resolved to convene at the earliest a joint meeting of the Presidents and Secretaries of all Bar Associations throughout Kerala, with a view to initiating a united and collective effort for securing the enactment and implementation of the Lawyers Protection legislation without further delay.

3. Five-Member Committee:

The General Body authorised the Executive Committee to constitute a five-member committee to spearhead the initiative. The Committee shall take necessary steps for preparing/drafting the proposed legislation, holding discussions and negotiations with the Government and other competent authorities, coordinating with Bar Associations across the State, and taking all other appropriate measures for securing the enactment and implementation of the Lawyers Protection Act at the earliest.





THE KERALA HIGH COURT ADVOCATES' ASSOCIATION

Reg. No. ER 931/2004

High Court Building, Kochi - 682 031. Ph : 2393244, Fax : 0484 - 2394435, Email : k.hcaa@yahoo.com

- 2 -

4. Unanimous Condemnation:

The General Body unanimously and unequivocally condemned the attack and atrocities committed against an advocate and/or the members of an advocate's family merely because the advocate accepted a professional engagement and discharged his or her professional duties on behalf of a client. Such acts constitute a serious threat not merely to an individual advocate, but to the independence of the legal profession and the administration of justice itself.

5. Assistance to the Victim's Family:

The General Body further unanimously resolved that the Kerala High Court Advocates' Association shall extend all possible assistance and support required by the victim advocate and his/her family in connection with the incident.

The General Body reiterated that an advocate must be able to discharge professional duties independently and fearlessly, without any threat, intimidation or retaliation against the advocate or the advocate's family, and resolved to pursue the above measures collectively and without delay.



Adv. Nima Jacob
Secretary.